

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 15

C.P. (IB)/63(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **22.04.2024**

NAME OF THE PARTIES: **MS. NEERAJ SINGH PROPRIETOR OF**
 M/S. N.J. ELECTRONICS V/s SYSKA LED
 LIGHTS PRIVATE LIMITED

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

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- 1) Mr. Anuj Solanki, Ld. Counsel for the Operational Creditor and Mr. Umang Mehta, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Corporate Debtor seeks adjournment in the matter contending that they are ready and willing to settle the matter and they are, today itself, ready to handover Two Demand Drafts dt. 20.04.2024 & 30.04.2024 having Numbers "025101 & 664504", for the tune of Rs. Ten Lakhs each. However, Ld. Counsel for the Operational Creditor submits that he has instructions not to accept those Demand Drafts and to go on with the matter further in view of past track record of the Corporate Debtor.

- 3) In that view of the matter, heard Ld. Counsel for the Parties extensively for a considerable time. Reserved for Orders.
- 4) Parties shall file and place on record Written Submissions, if any, along with judgments, if any, within a period of One week from today.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare